

regulating and intends to
erty being Room No. 511,
alp C.H.S., Lohiya Nagar,
Near Patel Park, Vileparle
00056. More specifically
e schedule below, from
gh Saini, Mr.Daljeet
gh and Mr.Rajendra
legal heirs of Gurbachan
That if any person or
y claim or rights title or
below mentioned property
designed with necessary
in 14 days from the
eof failing which all
may be deemed to have

OF THE PROPERTY
A-1 building, Sankalp
Nagar, St.Francis Road,
Vileparle (west), Mumbai-
the jurisdiction of K/west
ay of September 2017
Vikram.B.Singh
ilding,Opp.Yoga centre,
ast), Mumbai-400055.
e: 9869239001

ना देण्यात येत आहे कि,
ल्या वसुली प्रमाणपत्रांच्या
यकबाकीदार देय रक्कम
सुल करण्याकरीता जप्त

लिलाव तारीख,
वेळ व स्थळ
द. २५.१०.२०१७
रोजी दु. १२.००
वाजता

सीकेपी को-ऑप बँक
८८/सी सीकेपी बँक
बेल्डींग, एस.बी. मार्ग,
दादर (प),
मुंबई - ४०००२८

५००/- रोख रक्कम
र, डिमांड ड्राफ्टद्वारे "दि.
वश्यक आहे. कोणतेही
ण्याचा अधिकार, तसेच
राखून ठेवला आहे.
ची, कोणत्याही प्रकारची
त्यारपत्र, करार, इत्यादी
मुन १५ दिवसाच्या आत
अगर तक्रार न आल्यास
वचार केला जाणार नाही.

नी/-
नी अधिकारी
कलम १५६ अन्वये

तिसर लन, मिड. तुर्भे, नवी मुंबई- ४०१२०१.	पूर्वेस - एमआयडीसी रोड, पश्चिमेस- प्लाट क्र.डी-२४३, उत्तरेस - प्लॉट क्र.डी-२८९, दक्षिणेस - प्लॉट क्र. डी - २९९
३. शुभलक्ष्मी शशिकांत विजयकर, (जामिनदार) (कै. शशिकांत विजयकरची पत्नी) शुभ स्वप्ना बंगला, प्लॉट नं.४८७ ए, तिसरे लेन, सुंदरनगर, कलिता, मुंबई -४०००३८	

जर संबंधित कर्जदार मागणी केल्यानुसार बँक ऑफ बडोदा, सायन शाखेमध्ये भरणा करू शकले नाही तर बँक ऑफ बडोदा, सायन
शाखा, सदर कायद्यातील कलम १३(४) आणि त्याचे नियम यामधील तरतूदीनुसार वरील मालमत्तांमधून वसूलीची प्रक्रिया सुरू करेल.
अशा प्रक्रियेमुळे होणारे परिणाम वा नुकसान यास कर्जदार हेच जबाबदार असतील.
सदर कायद्याने कोणीही बँक ऑफ बडोदा, सायन शाखेच्या लेखी संमतीशिवाय सदर मालमत्तेसोबत कोणताही व्यवहार करण्यास उदा.
विक्री, भाडेपट्टा अथवा अन्य व्यवहार करण्यास प्रतिबंध आहे. सदर कायद्यातील तरतूदींचे उल्लंघन कर्जदारांनी करणे हा गुन्हा समजून
त्यांना जबाबदार धरण्यात येईल. व कायद्यातील तरतूदीनुसार ते दंड व शिक्षा यास पात्र असतील.

दिनांक : २३.०९.२०१७
स्थळ : मुंबई (मजकूरत संदिग्धता असल्यास इंग्रजी मजकूर ग्राह्य मानावा)

सही /-
अधिकृत अधिकारी

SCHEDULE FORM A Public Announcement [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF NUMERO UNO INTERNATIONAL LTD	
Relevant Particulars	
1. Name of corporate debtor	Número Uno International Ltd.
2. Date of incorporation of corporate debtor	08-11-1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U72200MH1995PLC094261
5. Address of the registered office and principal office (if any) of corporate debtor	Vignahartha- 2, Loknayak nagar CHS Limited, Juhu Versova link road, Andheri (west), Mumbai - 400051
6. Insolvency commencement date in respect of corporate debtor	11-09-2017 (Date of Hon'ble National Company Law Tribunal Order)
7. Estimated date of closure of insolvency resolution process	10-03-2018
8. Name, address, email address and the registration number of the interim resolution professional	Name : Uday Vinodchandra Shah Address : B 10, Jaybandhu, 90 Feet Road, Opposite Guthu Restaurant, Ghatkopar(E), Mumbai - 400 077 Email : shahuday.ipa@gmail.com Reg. No : IBBI/IPA-001/IP- P00190/2017-2018/10369
9. Last date for submission of claims	7 th October, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a
corporate insolvency resolution process against the Numero Uno International Ltd on 11th September 2017.

The creditors of Numero Uno International Ltd are hereby called upon to submit a proof of their claims on or
before 7th October 2017 to the interim resolution professional at the address mentioned against item 8.

The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the
Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)
Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized
representative of workmen and employees respectively, as the case may be. The aforesaid regulation and
relevant forms are available on website www.ibbi.gov.in of The Insolvency and Bankruptcy Board of India.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors,
including workmen and employees, may submit the proof of claims by in person, by post or electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Uday Vinodchandra Shah
Date: 23rd September, 2017
Place: Mumbai

Principal
Asset Management
NOTICE-CUM-ABR
SCHEME INFORM
OF THE
A. Vacation of offi
NOTICE IS HE
Downey, Assoc
office with effec
Accordingly, the
B. Change in th
the Registrar
NOTICE IS HI
Branch
Nashik
Contents he
amended fr
For further
customer@pr
Place: Mumbai
Date: Sept

Housing Society Ltd., having
address at Plot no 36, Swami
Samarth Nagar, X road no 3,
Lokhandwala complex, Andheri
(W), Mumbai 400053, and
No. 302 (32)
Regd. Off.: Exchange Plaza, B Wing,
Ground Floor, NSE Building, Bandra Kurla Complex,
(CIN : U25000MH1991PTC064092)

HE267704	Hare Krishna Agrawal	18920	4460021/74940 939159477/63476	H/S001654 HR010646
HB056950	Vishnu Umedbhai Patel Pravina Vishnu Patel	830	120112821/3650	H/S046528
HB056951	Pravina Vishnu Patel Vishnu Umedbhai Patel	1500	120113651/5150	H/S046529
HC002961	Kalpna Jayant karulkar (DC) Applied-L/H-Jayant Krishna karulkar	450	122264181/630	H/S049734
HB054236	Ajit C shah Darshana A shah	4160	117580061/84220	H/S044385
HB054237	Darshana A shah Ajit C Shah	2910	117584221/87130	H/S044386

The Company would issue duplicate certificates against the above lost shares within 5 working days from the date of publication of this Notice.

BY Order of the Board of Directors
Hindalco Industries Limited

Place : Mumbai
Date : 22nd September, 2017

Anil Malik
President & Company Secretary

SCHEDULE FORM A Public Announcement [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF NUMERO UNO INTERNATIONAL LTD		
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Sd/-

Uday Vinodchandra Shah
Date: 23rd September, 2017
Place: Mumbai

NOTICE UND

NOTICE is hereby given to all the creditors of M/s Equitas Finance, amalgamation, all the right name of M/s Equitas Finance business of banking. The business of banking is being taken over by Reserve Bank of India. The borrower/s to ESFB as on the date of action against the following: repay the outstanding dues in accordance with the SARFAESI Act, including

Loan Agreement

SEKLHPR0045826 - K

1) Sukhadev Jotiram Shinde

SEAYDNR0064927 - Ay

1) Sadana Sathe 2) Gov

SEAYDNR0022406 - Ay

1) Asuraj Ramji Zalke 2) L

SEKLHPR0015403 - Khe

1) Prakash Rajaram Khilare

SEAYDNR0077237 - Ayod

1) Ranjan Bhaurao Uike 2) L

SEKLHPR0073114 - Kolh

1) Shakuntala Kambler 2) Su

SEAYDNR0053099 - Ayod

1) Govinda Madhv Mandavkar 2) R

SEAYDNR0037455 - Ayodhy

1) Hiranjan Bapurao Satnurkar

SESOLPR0017073 - Se

1) Mahesh Haribhau Umbare 2) Supriya Mahe

SEAYDNR0020322 - Ayodhy

1) Savita Khekade 2) Kalpesh Kh

SEKLHPR0013852 - Tarabai

1) Prakash Balu Sutar 2) Sarika P

SEWADI0014958 - Wadi Branc

1) Arun Raghuji Barve 2) Harish 3)

SEAKOLA0082519 - Akola Br

1) Janabai Sonawane 2) Nitin Sonaw

SEKLHPR0030894 - Kolhapur B

1) Sandeep Balu Killedar 2) Balu Kille

SEAKOLA0064924 - Akola Branc

1) Suresh Damu Awachare 2) Sunil A

SEAYVNR0065042 - Ayodhyanag

1) Sharmaraji Sathe 2) Gokul Sathe 3)

EHLPU0005188 - Pune Branch

1) Jayshri Kambale 2) Anil Kambale

SEAYDNR0004756 - Saoner Branc

1) Rambabu Dayaram Rajput 2) Suman

SEAU00050136 - Garkheda Br

1) Rakhmaji Sasane 2) Rukhaman Bai 3) Ramesh

SEAU00032669 - Aurangabad Br

1) Sujata Kiran Borde 2) Kiran Borde

SEAYDNR0016216 - Yavatmal Branch

1) Sindhu Bajrang Wagare 2) Bajrang Wag

SEAYDNR0030085 - Ayodhya nagar

1) Suraj Gajanan Saste 2) Gajanan Sitaram

SEAYDNR0037453 - Ayodhyanagar Br

1) Sudhakar Abhimani Chaudhri 2) Ranjana

SEAYDR0061479 - Ayodhyanagar Br

1) Ganesh Natthuji Mahali 2) Mandabai Mah

Date : 23.09.2017

Place : Chennai

SCHEDULE

FORM A

Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate

Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF NUMERO UNO INTERNATIONAL LTD

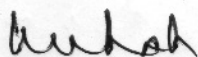
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Uday Vinodchandra Shah
Date: 22nd September, 2017
Place: Mumbai